

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-627(ND)2018

IA-5750/2021 IA-5490/2021 IA-5492/2021
IA-5493/2021 IA-5830/2021 IA-5831/2021

IN THE MATTER OF:

M/s. Khera Enterprises

... **Applicant/Petitioner**

Versus

M/s. Talwar Agencies Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 19.01.2023

CORAM:

SHRI. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

For the Liquidator : Ms. Maya Gupta

For the Respondent : Advocate Rohit Krishan Naagpal Dipanshu Gaba
Anmol Upadhyay in IA No 3753 OF 2020 for
Respondent No. 3,4,5,6,7. and in IA No 2924 of
2020 for Respondent No 3,10,11,12.

For the RP : Mr. Abhishek Devgan, Adv.

ORDER

Due to paucity of time, the matter is re-notified to 28.02.2023.

Sd/-
COURT OFFICER